

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 44
CP 2283/2019

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

JUSTICE SH. VIRENDRASINGH BISHT(Retd.)
HON'BLE MEMBER(J)

ORDER SHEET OF THE HEARING ON **24.08.2023**

NAME OF THE PARTIES: - **MR BHAUTIK S SHAH V/S BILCARE LIMITED**

Section 73(4) of the Companies Act, 2013

ORDER

None present for the Petitioner.

It is brought to our notice that the BILCARE LIMITED has already been admitted in CIRP by this Bench in **C.P.(IB)306/2020** vide order dated **11.11.2022**.

Accordingly, this **CP 2283/2019** becomes infructuous and disposed of.

Petitioner is at liberty to file claim before the Resolution Professional appointed in C.P.(IB)306/MB/2020.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
JUSTICE VIRENDRASINGH BISHT
Member (Judicial)

Sapna